

बिड़ से 10 परसेंट कम भी दोसों तो प्रापको दे दी जावेगी।

वैस्टन जोन की शाखा मुताफे में चल रही थी, तो उस बकत बह चला सकते थे।

माननीया सदस्या मेरे से मिल चुकी है, 16 जनवरी को इनका लैटर आया था, मार्च में डिपेल में जबाब दे दिया गया है कि यह हो सकता है या नहीं हो सकता है।

श्रीमती सुशाल गोरे : 920 लोगों को प्रती एम्प्लायमेंट नहीं दी गई है, इसके बारे में बताइये, दो साल हो गये हैं।

Permission for Musical Concerts in South African Towns

*706. SHRI P. K. KODIYAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that some noted Indian play back singers had been given permission by Government to organise music concerts in South African towns; and

(b) if so, on what grounds the permission was given to Indian nationals to have cultural performance in a country with whom India has no diplomatic relations because of its hated apartheid policy?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) and (b). Yes, Sir. Some Indian artistes visited South Africa privately at the invitation of cultural organizations of persons of Indian origin there. Endorsements for South Africa restricted for a period of three months were granted on the passports of the artistes on the basis of a written undertaking that the visit was non-commercial, intended to meet the cultural needs of the people of Indian origin in South Africa and that any cultural performances that might be given in South Africa would be open to Africans.

Occasional private visits to South Africa by Indian citizens for cultural

or religious purposes had been permitted since many years on a very restricted basis. The policy of the Government in this regard is however, to continue to ensure that nothing is done to dilute or even give the impression of diluting the Government's unqualified opposition to the policy of apartheid practised by the minority regime of South Africa.

SHRI P. K. KODIYAN: In the statement it is said:

'Endorsements for South Africa restricted for a period of three months were granted on the passports of the artistes on the basis of a written undertaking that the visit was non-commercial, intended to meet the cultural needs of the people of Indian origin in South Africa and that any cultural performances that might be given in South Africa would be open to Africans.'

our policy towards South Africa is not decided on the basis of the people of Indian origin in South Africa and also by their cultural requirements. Our policy towards South Africa is determined by some fundamental principles and values for which this country has stood i.e. our total opposition to the racial policy and policy of apartheid. This kind of occasional permission to our artistes for cultural purposes, to go and get visas from the South African Government, which is a racist Government, is the dilution of our basis foreign and fundamental policy. Therefore, how do the Government justify this kind of dilution in the foreign policy?

SHRI SAMARENDRA KUNDU: The hon. Member has said that endorsement to some of the artistes to visit South Africa for cultural performances is dilution of policy. I strongly oppose it. It is not.

(Interruption)

SHRI C. K. CHANDRAPAN: This is a surrender of our basic policy.

SHRI SAMARENDRA KUNDU:

It is nice to see hon. Shri Ravi spring up on such emotional issues but I think, the memory is not very short. He knows that there are about 7,50,000 people of Indian origin in South Africa and the policy was made by the former Government of which Hon. Ravi was a member.

SHRI C. N. VISVANATHAN: They are very fond of seeing dances? . . .

(Interruptions)

SHRI SAMARENDRA KUNDU:

Sir, they have their relations here, they have their old parents left here. They want to visit them. They wish to have cultural contact with India. Sir, about the endorsement, it is not that for the first time that the Janata Government is giving endorsement to the people of Indian origin in South Africa—who wish to visit India and vice-versa.

(Interruptions)

MR. SPEAKER: He said it has been done right from the past. Why don't you allow him to say that? He has a right to say that. It may be justified or not justified. I am not concerned about this.

SHRI SAMARENDRA KUNDU:

Sir, this matter has been considered for a long time and for many years these endorsements are given to cultural artists and other religious teams or their relatives or their parents who wish to visit them in South Africa. And this is not a new thing. I can tell this House here that after the new Government has come, it has enforced strict vigilance on it. We have been examining them carefully and in very rare cases we are allowing.

SHRI P. K. KODIYAN: Mr. Speaker, Sir, we are agitated over this issue because some disturbing reports had appeared recently in the foreign papers and also in our countries newspapers that Centurion tanks which

India sold to some other countries in Europe had found their way to South Africa, particularly Namibia, about which hon. Member Shri Kamath had already put a question. Now, in the face of these reports, he has given this kind of explanation that it is to meet the cultural requirements of the people of Indian origin in South Africa that we are allowing. I want to ask the hon. Minister what are the reactions among the independent African countries and African people who are fighting against the racist regime in South Africa in Namibia as well as in Zimbabwe. Has the Government taken into consideration their reaction and feelings? Why the Government is allowing itself to be misunderstood by the whole range of freedom fighters in South Africa and other parts of Africa?

SHRI SAMARENDRA KUNDU:

I can assure the hon. Member, howsoever much he tries to see that our Government is misunderstood by the freedom fighters, the Government will never be misunderstood. Our role in the liberation movement in Southern Africa is very well appreciated by the liberation forces there and after the new Government had come, in a much better way they have understood our role in this regard. India is one of their greatest friends and they can expect all sorts of help from India in their freedom movement and regarding granting endorsement to visit South Africa, as I said it is not a new policy. Here we are actuated by nothing else except our noble intentions. In rare cases we allow the people from here to visit South Africa, as I said earlier, for cultural purposes or to meet some of their relatives, old parents, see religious places and all that. About tanks, it is not related to the main question. However, I would like to strongly refute any such suggestion that we have sold any tanks to Namibia or other countries.

SHRI VAYALAR RAVI: Mr. Speaker, Sir, I am prepared to accept the assertion of the Minister that there is no dilution in the policy towards South Africa. But at the same time, he can create an apprehension in the minds of the Indian people as well as the people in other countries that even exchange of cultural troupes itself can be counted as the beginning of a kind of dilution which you have now taken up as a kind of adjustment with racist regime or with people who support the regime. Will you make it categorically clear that in future also there is no question of any kind of exchange of cultural troupes between South Africa and India and that anybody going there will not make any kind of impression in any way that we are friendly with any of these countries?

SHRI SAMARENDRA KUNDU: As I said in the beginning in reply to the question...

MR. SPEAKER: His Question, is in future will you sent cultural troupes.

SHRI SAMARENDRA KUNDU: What I am trying to submit is that the present policy of giving permission to the people of India going to South Africa was decided by the Congress Government long back. I have said that after the Janata Government has come, we are screening all the cases and only in very rare cases we are allowing. We are conscious of the feelings of the Hon'ble Members and the Members can be rest assured that we will not do anything which will tarnish the image of India in any way.

PROF. R. K. AMIN: May I know, how many people of Indian origin, living away from India, in South Africa hanker after culture and religion more than the people of India? Why should we deprive these people of their cultural association when they are not themselves at fault. (Interruptions) How is it that goods from Communist countries and African countries are being sold in South Africa despite the boycott declared by the Communist countries?

SHRI SAMARENDRA KUNDU: This question is not related to this.

MR. SPEAKER: Yes.

SHRI SAMARENDRA KUNDU: How the goods of some Communist countries are being sold in South Africa—how can I reply to that?

PROF. R. K. AMIN: What about the first question?

MR. SPEAKER: That is only a suggestion.

SHRI R. VENKATARAMAN: Three classes of people get visas:

(i) relatives of people of Indian origin in South Africa,

(ii) Cultural troupes which go from India for entertainment or for religious propaganda,

(iii) Others coming under the category of public men. They have also been allowed. So far as the first category is concerned, there is no objection. As far as the second category is concerned i.e., as far as the people who are going there for religious propaganda are concerned.

MR. SPEAKER: Time is about to be over.

SHRI R. VENKATARAMAN: The point is, cultural relationship and exchange is done only between two friendly countries. Do you regard South African Government as a friendly Government and that is why you allow cultural relationship with them.

SHRI SAMARENDRA KUNDU: Before the time is over, I would like to say that we strongly refute a suggestion that South Africa is a friendly country and shall say that Africa is not a friendly country to India.

SHRI R. VENKATARAMAN: My question has not been answered.

MR. SPEAKER: He has said that South Africa is not a friendly country;

but people of Indian origin living there are our friends.

(Interruptions)

SOME HON. MEMBERS: rose—

MR. SPEAKER: Order, order. So far as Jamshedpur is concerned, it is a very important and very serious matter.

Three questions have come before me. One is an adjournment motion, where I have called for the facts from the Government. Secondly, the Leader of the Opposition has asked for permission to request the Government to make a statement, I have permitted it. The third is a statement under rule 337. It is a very small matter and I have allowed it, but that does not come in the way of further steps being taken.

SHRI SAUGATA ROY (Barrackpore): Immediately, to stop the riots, a parliamentary team should go, because people are dying on the spot. Six people are reported to have died. (Interruptions)

MR. SPEAKER: I am not allowing any debate at this stage. Merely the Leader of the Opposition asked for permission to request the Government to make a statement on the subject. Thereafter we can have a discussion. What manner of discussion we should have, we shall consider.

SHRI C. M. STEPHEN (Idukki): There is a very serious situation in Jamshedpur and you are aware...

SHRI SHYAMNANDAN MISHRA (Begusarai): Let me rise on a point of order. The Short Notice Question should be taken up.

Sale of a Plot of Land by Auction
Rajendra Place, New Delhi

S.N.Q. No. 3. **SHRI JYOTIRMOY BOSU:**

SHRI CHANDRA SHEKHAR SINGH:

Will the Minister of **WORKS AND HOUSING AND SUPPLY AND REHABILITATION** be pleased to state:

(a) whether a plot of land at Rajendra Place, Pusa Road, New Delhi, measuring about 887 square metres has been or is being sold by auction;

(b) if so, particulars of the owner or owners of the land;

(c) whether the price of this land is about Rs. 1,32,37,000; and

(d) whether one bidder offered Rs. 1,31,00,000 for this plot and if so, the name, address and particulars of this bidder?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (d). A statement is laid on the Table of the Sabha.

Statement

(a) A plot of land, measuring 877.24 square metres in Rajendra Place, Pusa District Centre was auctioned by the Delhi Development Authority on 17th January 1979 for a sum of Rs. 1,32,37,000/-.

(b) Land is owned by the Delhi Development Authority and has been disposed of through auction on lease hold basis.

(c) Yes, Sir.

(d) Delhi Development Authority has informed that details of only the successful bidder are recorded after completion of the auction. A copy of the relevant entries recorded in the Bid Register is annexed.

It has been brought to notice by the DDA that a note was prepared seeking the sanction of the Chairman of the DDA for the disposal of 4 plots in a similar fashion, instead of carrying on construction in accordance with approved proposal. In this note, which is not a part of the auction record of the plot in question, it has been mentioned that about 500 persons were present in the auction pandal, from out of whom the DDA officials could identify 5 prominent builders of Delhi. It has also been men-